

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.266 of 2015 & IA Nos. 428 and 429 of 2015**

**Dated: 04<sup>th</sup> March, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**GMR Kamalanga Energy Ltd. ... Appellant(s)  
Versus  
Power Grid Corporation of India Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan and  
Mr. Alok Sankar

Counsel for the Respondent(s) : Ms Suparna Srivastava for R.1  
Mr. K.S. Dhingra for R.2

**ORDER**

Ms. Suparna Srivastava, learned counsel for respondent No.1, Power Grid Corporation of India Ltd., prays for and is granted two weeks time to file counter Affidavit/reply. Mr. K.S.Dhingra, learned counsel for the Central Commission has filed his reply today, let the same be taken on record. Rejoinder, if any, be filed within one week thereafter.

Post the appeal for hearing on **28<sup>th</sup> March, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/kt